

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

210. IA/1694/2024 IA/3157/2024 C.P. (IB)/1154(MB)2020

**IN THE MATTER OF**

J C Flowers Asset Reconstruction Pvt. Ltd

... Petitioner

Vs

Reliance Innoventures Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

IA 1694 of 2024:

Adv. Shadab Jan (PH)

IA/3157/2024:

Adv. Nikita Abhyankar (PH)

For the Respondent:

Adv. Jyoti A Singh (VC)

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**ORDER**

**IA/3157/2024**- Counsel for the Respondent prays for a short adjournment so as to file her reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **05.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/